

श्री अटल बिहारी वाजपेयी : आप सरकार से ब्यान देने की क्यों नहीं कहते हैं ?

MR. SPEAKER: How can I allow a duplicate discussion?

श्री अटल बिहारी वाजपेयी : अध्यक्ष महोदय, जब तक ब्यान नहीं आएगा, यह सदन समझाने के बारे में अपनी राय कैसे प्रकट कर सकता है। क्या हम अग्रे के लिए लाठी धुमाए ?

श्री अटल बिहारी वाजपेयी : हम किस पर बहस करेंगे ?

अध्यक्ष महोदय : कैसे चलेगा ? दुनिया में मैंने बड़ी पार्लियामेंट्स देखी हैं लेकिन ऐसी शायद ही दुनिया में कहीं हों। क्या करते हैं आप कैसे चल सकेगा ? किसी सिस्टम से चलना चाहिए। ऐसे नहीं होना चाहिए कि जिस की मर्जी आये बोलता चला जाये। चियर की कोई सुनता ही नहीं है।

श्री अटल बिहारी वाजपेयी : हम चियर की मुनने के लिये तैयार हैं। लेकिन आप हमारी मुशकिल भी तो सुनिये।

अध्यक्ष महोदय : मेरे बैठने की क्या जरूरत है। मैं अंतरिम से कमरे में बैठूंगा। आप सब चलायें। जिस की मर्जी है बोलता चला जाये। तब चियर के बैठने की क्या जरूरत है।

I say this was mentioned in the President's Address and we are having a debate in the President's Address.

SHRI ATAL BIHARI VAJPAYEE: How can we have a debate unless we know what is the agreement?

बह बताने इस बहस के बाद हम फिर बहस करेंगे। यह खर्चा ठीक नहीं है। हमें बता दें कि क्या एग्जिमेंट है। गेज रॉज एग्जिमेंट के बारे में बोल रहे हैं। हम अखबारों में पढ़ रहे हैं। क्या पार्लियामेंट को विश्वास में नहीं लिया जा सकता है ? आप कह रहे हैं कि राष्ट्रपति

के भाषण पर जो बहस हो रही है उसमें बोलिये। हम क्या बोलेंगे ?

श्री जगन्नाथ राव जोशी : मैं बोलने वाला हूँ। मैं क्या बोलूँ मेरी समझ में नहीं आ रहा है।

श्री मधु लिनये : इस पर मेरा व्यवस्था का प्रश्न है। इस विषय पर मेरा कार्लिंग अटेंशन है। उसको मंजूर कर लिया जाए। मंत्री महोदय का जवाब आ जायगा और उस पर हम बहस कर लेंगे। सदन को बहस का मौका मिलना चाहिए।

श्री अटल बिहारी वाजपेयी : कर्मचारियों के बारे में पार्लियामेंट को अग्रे में रख कर जो कुछ हो रहा है उस के खिलाफ हम अपना राय प्रकट करना चाहते हैं और सदन के बाहर जा रहे हैं। हम प्रार्थना करेंगे कि सरकार को आप ब्यान देने के लिए कहें ताकि सोमवार को राष्ट्रपति के भाषण पर ठीक से बहस हो सके।

Shri Atal Bihari Vajpayee and some other hon. Members then left the House

13.02 hrs.

PAPERS LAID ON THE TABLE

Notifications under Additional Emoluments (Compulsory Deposit) Act, Annual Report etc. of Life Insurance Corporation of India, etc.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRANAB KUMAR MUKHERJEE):

(1) I beg to re-lay on the table a copy each of the following Notifications (Hindi and English versions) under section 25 of the Additional Emoluments (Compulsory Deposit) Act, 1974:—

- (i) The Additional Emoluments Compulsory Deposit (Government Employees) Scheme, 1974, published in Notification No. G.S.R. 458(E) in Gazette of India dated the 8th November, 1974.

(ii) The Additional Emoluments Compulsory Deposit (Local Authorities Employees) Scheme, 1974, published in Notification No. G.S.R. 459(E) in Gazette of India dated the 8th November, 1974.

(iii) The Additional Emoluments Compulsory Deposit (Employees other than employees of Government and Local Authorities) Scheme, 1974, published in Notification No. G.S.R. 460(E) in Gazette of India dated the 8th November, 1974. [Placed in Library, See No. LT-8541/74.]

(2) I beg to lay on the Table:—

(i) A copy of the Annual Report (Hindi and English versions) of the Life Insurance Corporation of India for the year ended the 31st March, 1974 along with the Audited Accounts, under section 29 of the Life Insurance Corporation Act, 1956. [Placed in Library See No. LT-8938/75]

(ii) A copy of the Annual Report (Hindi and English versions) of the Industrial Finance Corporation of India for the year ended the 30th June, 1974 along with the statement showing the Assets and Liabilities and Profit and Loss Account of the Corporation, under sub-section (3) of section 35 of the Industrial Finance Corporation Act, 1948. [Placed in Library. See No. LT-8938/75.]

(iii) A copy each of the following Notifications (Hindi and English versions) under section 17 of the General Insurance Business (Nationalisation) Act, 1972:—

(a) S.O. 3346 published in Gazette of India dated the 21st December, 1974.

(b) S.O. 3347 published in Gazette of India dated the 21st December, 1974 [Placed in Library. See No. LT-8939/75.]

(iv) A copy of Notification No. S.O. 63 (Hindi and English versions) published in Gazette of India dated the 11th January, 1975, under sub-section (3) of section 39 of the General Insurance Business (Nationalisation Act, 1972, [Placed in Library. See No. LT-8940/75.]

(v) A copy of the Capital Issues (Application for Consent) (Amendment) Rules, 1975 (Hindi and English versions) published in Notification No. S.O. 24(E) in Gazette of India dated the 10th January, 1975, under sub-section (2) of section 12 of the Capital Issues (Control) Act, 1947. [Placed in Library. See No. LT-8941/75.]

(vi) A copy of the Emergency Risk (Goods) Insurance (Fifth Amendment) Scheme, 1974 (Hindi and English versions) published in Notification No. S.O. 717(E) in Gazette of India dated the 19th December, 1974, under sub-section (6) of section 5 of the Emergency Risks (Goods) Insurance Act, 1971. [Placed in Library. See No. LT-8942/75.]

(vii) A copy of the Emergency Risk (Undertakings) Insurance (Fifth Amendment) Scheme, 1974 (Hindi and English versions) published in Notification No. S.O. 718(E) in Gazette of India

dated the 19th December, 1974, under sub-section (7) of section 3 of the Emergency Risks (Undertakings) Insurance Act, 1971. [Placed in Library. See No. LT-8942/75.]

SHRI DINEN BHATTACHARYYA (Serampore): Sir, I want to submit this. I have given notice.

MR. SPEAKER: I have not seen it.

SHRI DINEN BHATTACHARYYA: If it has not reached your office, what can we do?

SHRI S. M. BANERJEE (Kanpur): I may say that all the dak has not been shown to you.

MR. SPEAKER: I will allow him an opportunity to talk only about the delay; not on any other points. I will make it very clear.

SHRI S. M. BANERJEE: Sir, If you will kindly refer to item 2, sub-items (i) (i), (i) (ii) and (i) (iii), you will find that all these are notifications about the Additional Emoluments Compulsory Deposit Scheme for Government employees, local authorities' employees and employees other than employees of Government and local authorities. They are all dated 8th November, 1974. I want to know why they did not give us an opportunity of having a regular discussion on them in the last session itself by laying them on the Table in the last session. The entire country is strongly feeling about it Compulsory deposit has had no salutary effect on inflation.

MR. SPEAKER: Please do not talk about the merits of the case. This is not the proper stage for making a speech about the merits. You can say about the delay and you must confine yourself only to that.

SHRI S. M. BANERJEE: Because of the delay in laying them on the Table we could not discuss them. That

is why we say that these notifications should be gracefully withdrawn.

SHRI DINEN BHATTACHARYYA: I also join my voice with Shri Banerjee. It is a very serious matter. The whole country has been agitated about this.

MR. SPEAKER: Shri Surendra Pal Singh.

SHRI S. M. BANERJEE: Sir, any reply about the delay?

MR. SPEAKER: He will.

Annual Report and Audited Accounts of India Tourism Development Corporation Ltd. for 1973-74.

The Minister of State in the Ministry of Tourism and Civil Aviation (Shri Surendra Pal Singh): I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) of the India Tourism Development Corporation Limited, New Delhi, for the year 1973-74 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956. [Placed in Library. See No. LT-8943/75.]

REVIEW AND ANNUAL REPORT OF THE
CASHEW CORPORATION OF INDIA, LTD.
FOR 1973-74.

THE DEPUTY MINISTER IN THE
MINISTRY OF COMMERCE (SHRI
VISHWANATH PRATAP SINGH):
I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (i) Review by the Government on the working of the Cashew Corporation of India Limited, New Delhi, for the year 1973-74.